©
കേരള സർക്കാർ
Government of Kerala
2021

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്

KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 മാർച്ച് 30 30th March 2021 1196 മീനം 16 16th Meenam 1196 1943 ചൈത്രം 9 9th Chaithra 1943	നമ്പർ No. 13

PART III

Co-operative Department

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act, on the basis of limited liability and that the bye-laws of the undermentioned societies are also hereby registered under the said section.

Categorical Statements

(1)

No. O-3298/2020. *16th February 2021.*

1. Name of Society—Kunnathoor Area Multi Purpose Co-operative Society Ltd. No. Q 1708.
2. Date of Registration—16-2-2021.
3. Address—Kunnathoor Area Multi Purpose Co-operative Society Ltd. No. Q 1708, Sasthamcotta P. O.
4. Liability—Limited.
5. Area of Operation—All wards of Mynagappally, Sasthamcotta, West Kallada and Kunnathoor Panchayath of Kunnathoor Taluk.
6. Objectives—As per Bye law Clause 5.
7. Type—Multi-purpose Co-operative Societiy Rule 15(13) of KCS Act & Rule.
8. Authorized Share Capital—₹ 83,75,000 (Eighty Three lakhs and Seventy Five thousand only)
   (1) 25000 ‘A’ Class share of ₹ 225 each
   (2) 2000 ‘B’ Class share of ₹ 1,000 each
   (3) 15000 ‘C’ Class share of ₹ 50 each
9. Maximum Borrowing Power—100 times of Total paid up Share Capital and Reserve Fund.

(2)

No. O-360/2020. *20th February 2021.*

1. Name of Society—Kunnathur Taluk Micro Unit Social Welfare Co-operative Society Ltd. No. Q 1711.
2. Date of Registration—20-2-2021.
3. Address—Kunnathur Taluk Micro Unit Social Welfare Co-Operative Society Ltd. No. Q 1711, Sasthamcotta P. O.-690 521.
4. Liability—Limited.
5. Area of operation—Kunnathur Taluk Only.
6. Objectives—As per Bye law Clause 2.
7. Type—Miscellaneous Society-Social Welfare Society.

   Rule 15(12) (1) of Kerala Co-operative Societies Act & Rule.
8. Authorized Share Capital—₹ 2,00,00,000 (Rupees Two crore only)

   (1) 70000 'A' Class share of ₹ 250 each
   (2) 1500 'B' Class share of ₹ 1,000 each
   (3) 10000 'C' Class share of ₹ 100 each
9. Maximum Borrowing Power—20 times of total paid up share capital and reserve fund.

Office of the Joint Registrar of
Co-operative Societies (General), (Sd.)
Kollam. *Joint Registrar (General).*

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred on me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act, on the basis of limited liability and that the bye-laws of the undermentioned societies are also hereby registered under the said section.

Categorical Statements

(1)

No. O. 2248/2020(3)/R. Dis. *30th January 2021.*

1. Name and Number of Society—Alappuzha District Common Service Center Village Level Entrepreneurs Welfare Co-operative Society Ltd. No. A. 1235.
2. Date of Registration—30-1-2021.
3. Address—Kappil Mekku, Krishnapuram P. O., Karthikappally Taluk, Alappuzha District-688 529.
4. Liability—Limited.
5. Area of Operation—The Whole area of Alappuzha District.
6. Main Object—Welfare of C. S. C. Entrepreneurs (As per Bye law Clause No. IV).
7. Type of Society—Rule 15 (2) (1)-Social Welfare Societiy.
8. Authorized Share Capital—

   200000 'A' Class Shares @ ₹ 250 each-₹ 5,00,00,000

   50000 'B' Class Shares @ ₹ 1,000 each-₹ 5,00,00,000

   50000 'C' Class Shares @ ₹ 100 each ₹ 50,00,000

   Total ₹ 10,50,00,000

   (Rupees Ten Crore Fifty Lakh Only)
9. Maximum Borrowing Power—150 times of Paid up Share Capital + Reserve Fund.

(2)

No. JRGALP/202/2021 (2). *20th February 2021.*

1. Name and Number of the Society—Pallippad Panchayath Agricultural Improvement Co-operative Society Ltd. No. A. 1239.
2. Date of Registration—20-2-2021.
3. Address—Pallippad P. O., Karthikappally Taluk, Alappuzha District-690 512.
4. Liability—Limited.
5. Area of operation—The whole area of Pallippad Panchayath.
6. Main Object—Agricultural Credit Activities as per Bye law Clause No. III.
7. Type of Society—Rule 15 (1.A) (3) (a) Agricultural Improvement Societiy.
8. Authorized Share Capital—

   50000 'A' class Shares @ ₹ 250 each-₹ 1,25,00,000

   5000 'B' class Shares @ ₹ 1,000 each-₹ 50,00,000

   10000 'C' class Shares @ ₹ 10 each ₹ 1,00,000

   Total ₹ 1,76,00,000

   (Rupees One Crore Seventy Six Lakh Only)
9. Maximum Borrowing Power—150 times of Paid up Share Capital + Reserve Fund.

Office of the Joint Registrar of (Sd.)
Co-operative Societies (General), *Joint Registrar*
Alappuzha. *(General).*

എറണാകുളം ജില്ലാ സഹകരണ സംഘം ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ) പുറപ്പെടുവിക്കുന്ന ഉത്തരവ്

[ഹാജർ : കെ. സജീവ് കർത്താ]

നമ്പർ സി. എസ്.2484/15/കെ. ഡിസ്. 2021 ജനുവരി 29.

വിഷയം :—സഹകരണ വകുപ്പ്—ടാറ്റാപുരം സഹകരണ സ്റ്റോർ ക്ലിപ്തം നമ്പർ 269—ലിക്വിഡേറ്ററെ നിയമിച്ചുത്തരവാകുന്നത്—സംബന്ധിച്ച്.

പരാമർശം :—(1) അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) കണയന്നൂർ ആഫീസിലെ നോർത്ത് യൂണിറ്റ് ഇൻസ്പെക്ടറുടെ കേരള സഹകരണസംഘം നിയമം വകുപ്പ് 66 പ്രകാരമുള്ള അന്വേഷണ റിപ്പോർട്ട്.

(2) അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) കണയന്നൂരിന്റെ 18-3-2020-ലെ എൻ. 2240/19-ാം നമ്പർ കത്ത്.

269-ാം നമ്പർ ടാറ്റാപുരം സഹകരണ സ്റ്റോർ ക്ലിപ്തത്തിൽ 1969-ലെ കേരള സഹകരണ സംഘം നിയമം വകുപ്പ്-66 പ്രകാരം അന്വേഷണം നടത്തി, പരാമർശം (1) പ്രകാരം റിപ്പോർട്ട് സമർപ്പിച്ചിട്ടുള്ളതിൽ സംഘത്തിൽ നിലവിൽ 44 അംഗങ്ങൾ ഉണ്ടെന്നും സംഘത്തിന്റെ ബുക്കുകളും റെക്കോർഡുകളും കണ്ടെത്തുവാൻ സാധിച്ചിട്ടില്ലായെന്നും ഭരണസമിതി തെരഞ്ഞെടുപ്പ് നടത്തുവാൻ സാധ്യമല്ലായെന്നും ആയത് പരാമർശം (2) പ്രകാരം അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) ശുപാർശ ചെയ്തിട്ടുള്ളതുമാണ്.

മേൽ സാഹചര്യത്തിൽ താഴെപ്പറയും പ്രകാരം ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

269-ാം നമ്പർ ടാറ്റാപുരം സഹകരണ സ്റ്റോർ ക്ലിപ്തത്തിൽ 1969-ലെ കേരള സഹകരണ സംഘം നിയമം വകുപ്പ് 71 (1) പ്രകാരം സമാപ്തീകരണ നടപടികൾക്കായി വകുപ്പ് 72 പ്രകാരം അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) കണയന്നൂർ ആഫീസിലെ നോർത്ത് യൂണിറ്റ് ഇൻസ്പെക്ടറെ ലിക്വിഡേറ്ററായി നിയമിച്ചുത്തരവാകുന്നു. ലിക്വിഡേറ്റർ ഉത്തരവ് തീയതി മുതൽ മൂന്ന് വർഷത്തിനകം നിയമാനുസൃതം ലിക്വിഡേഷൻ നടപടികൾ പൂർത്തീകരിക്കേണ്ടതാണെന്നും ലിക്വിഡേറ്റർ സംഘത്തിൽ ചാർജ് എടുത്ത വിവരം ഈ ഓഫീസിൽ റിപ്പോർട്ട് ചെയ്യേണ്ടതുമാണെന്നും നിർദ്ദേശിക്കുന്നു.

സഹകരണ സംഘം ജോയിന്റ് രജിസ്ട്രാർ ജനറലിന്റെ കാര്യാലയം, എറണാകുളം.

(ഒപ്പ്)
സഹകരണ സംഘം
ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the categorical statements are registered by me today as a Co-operative Society under the said Act on the basis of limited liability and that the byelaws of the undermentioned societies are also hereby registered under the said section.

Categorical Statements

(1)

No. O (1) 4472/2020. *17th February 2021.*

1. Name and Number of the Society—Consumer Fed Employees and Workers Welfare Co-operative Society Limited No. E-1437
2. Date of Registration —17-2-2021.
3. Address—E Balanandan Mandiram, Ghandinagar, Kochi-695 020.
4. Liability—Limited.
5. Area of operation—Whole area of Ernakulam District Except Kuttampuzha Grama Panchayath.
6. Main Object—To promote thrift, self help, mutual help and co-operation among members.
7. Authorized Share Capital—₹ 1,00,00,000.

   (A Class 75000 Shares of ₹ 100 each)

   (B Class 2000 Shares of ₹ 1,000 each)

   (C Class 10000 Shares of ₹ 50 each)
8. Maximum borrowing limit—150 times of (Paid up Share Capital Plus Reserve Fund).
9. Category as per KCS Act—Rule 15.

   (12) Miscellaneous Societies

   (1) Social Welfare Societies

(2)

No. O (1) 5832/2019. *10th February 2021.*

1. Name and Number of the Society—Vennikulam Agricultural Improvement Co-operative Society Limited No. 1436.
2. Date of Registration —10-2-2021.
3. Address—Vennikulam, Mamala P. O., Ernakulam District.
4. Liability—Limited.
5. Area of operation—North-West part of Chemmanad Valiyathode (Whole area of existing I, II, III, V, VI, XIV, XV, XVI Wards & North-West part of Kumbapillythode in ward XIII) of Thiruvaniyoor Gramapanchayath in Kunnathunad Taluk in Ernakulam District.
6. Main Object—To promote thrift, self help, mutual help and co-operation among members.
7. Authorized Share Capital—₹ 55,50,000.

   (A Class 25000 Shares of ₹ 200 each)

   (B Class 1000 Shares of ₹ 500 each)

   (C Class 1000 Shares of ₹ 50 each)

8. Maximum borrowing limit—150 times of Paid up Share Capital Plus Reserve Fund.

9. Category as per KCS Act—Rule 15.

(i) Credit Societies

(C) Other Primary Credit Societies

(ii) Agricultural Improvement Co-operative Societies.

Office of the Joint Registrar of
Co-operative Societies (General), (Sd.)
Ernakulam. *Joint Registrar (General).*

രജിസ്ട്രേഷൻ സർട്ടിഫിക്കറ്റ്

നമ്പർ ഒ-5135/2020/ആർ.ഡിസ്. 2021 ഫെബ്രുവരി 16.

1969-ലെ കേരള സഹകരണ സംഘം ആക്ട് (1969-ലെ 21-ാം നമ്പർ ആക്ട്) 7-ാം വകുപ്പനുസരിച്ച് എന്നിൽ നിക്ഷിപ്തമായ അധികാരം വിനിയോഗിച്ച് സാക്ഷ്യപ്പെടുത്തുന്നതെന്തെന്നാൽ തൃശ്ശൂർ ജില്ലയിൽ കുന്ദംകുളം താലൂക്കിൽ (തപാലാഫീസ് പോർക്കുളം), പോർക്കുളം പഞ്ചായത്ത് വെൽഫെയർ സഹകരണ സംഘം ക്ലിപ്തം ഇന്നേദിവസം പ്രസ്തുത ആക്ടനുസരിച്ച് ക്ലിപ്ത ബാധ്യതയോടുകൂടിയ ഒരു സഹകരണ സംഘമായി രജിസ്റ്റർ ചെയ്യപ്പെട്ടിരിക്കുന്നു. പ്രസ്തുത വകുപ്പനുസരിച്ച് മേൽപ്പറഞ്ഞ സംഘത്തിന്റെ നിബന്ധനകളും രജിസ്റ്റർ ചെയ്യപ്പെട്ടിരിക്കുന്നു.

<u>തരം തിരിച്ചുള്ള പട്ടിക</u>

1. സംഘത്തിന്റെ നമ്പരും പേരും—ആർ. 1552 പോർക്കുളം പഞ്ചായത്ത് വെൽഫെയർ സഹകരണ സംഘം ക്ലിപ്തം.
2. രജിസ്ട്രേഷൻ ചെയ്ത തീയതി—16-2-2021.
3. മേൽവിലാസം—പി. ഒ. പോർക്കുളം.
4. പ്രവർത്തന പരിധി—തൃശ്ശൂർ ജില്ലയിലെ കുന്ദംകുളം താലൂക്കിലെ പോർക്കുളം പഞ്ചായത്ത് പ്രദേശം.
5. ബാധ്യത—ക്ലിപ്തം.
6. പ്രധാന ഉദ്ദേശ്യം—അംഗങ്ങളുടെ ഉന്നമനത്തിനും സാമൂഹ്യ പുരോഗതിക്കും.
7. അംഗീകൃത ഓഹരി മൂലധനം—

എ ക്ലാസ്സ്—100 × 200000	=	₹ 2,00,00,000.
ബി ക്ലാസ്സ്—500 × 100000	=	₹ 5,00,00,000.
സി ക്ലാസ്സ്—10 × 10000	=	₹ 1,00,000.
ആകെ		7,01,00,000

8. സംഘത്തിന്റെ തരം—ചട്ടം 15 (12) (1) സാമൂഹ്യക്ഷേമം.
9. പരമാവധി വാങ്ങാവുന്ന കടം—പിരിഞ്ഞുകിട്ടിയ ഓഹരി മൂലധനത്തിന്റെയും കരുതൽ ധനത്തിന്റെയും ആകെ തുകയുടെ 150 ഇരട്ടി.

സഹകരണ സംഘം ജോയിന്റ്
രജിസ്ട്രാർ (ജനറൽ) ആഫീസ്, (ഒപ്പ്)
തൃശ്ശൂർ. ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act, on the basis of limited liability and that the bye laws of the undermentioned Societies are also hereby registered under the said Section.

Categorical Statements

(1)

No. JRGPKD/3666/2020-O. *4th February 2021.*

1. Name and Number of the Society—Bemmannur Government High School Co-operative Society Ltd. No. P. 1459.
2. Date of Registration—4-2-2021.
3. Address—Bemmannur Government High School, Paruthippully P. O., Palakkad-678 573.
4. Liability—Limited.
5. Area of Operation—Whole area of Bemmannur Government High School in Palakkad District.
6. Main Object—To supply text books, note books and educational materials to students and teachers.
7. Type of Society—Educational Co-operative Societies-Primary, under Rule 15(8) (1) (a) of Kerala Co-operative Societies Act, 1969.
8. Authorized Share Capital—₹ 1,40,000 (Rupees One lakh Forty thousand only)

   (a) 800 'A' Class shares of ₹ 100 each

   (b) 20000 'B' Class shares of ₹ 5 each
9. Maximum Borrowing Power—150 times of paid up Share Capital plus Reserve Fund.

(2)

No. JRGPKD/3759/2020-O1. *12th February 2021.*

1. Name and Number of the Society—Palakkad District Licenced Engineers Co-operative Society (LENCOS) Ltd. No. P. 1461.
2. Date of Registration—12-2-2021.

3. Address—LENCOS, Metro Complex, 2nd Floor, Opposite Ayurveda Hospital, HPO Road, Palakkad-678 001.
4. Liability—Limited.
5. Area of Operation—Whole Area of Palakkad District except Nelliyampathi Panchayath.
6. Main Object—Welfare of the Licenced Engineers.
7. Type of Society—Miscellaneous Societies under Rule 15(12) 3(i) of Kerala Co-operative Societies Act 1969.
8. Authorized Share Capital—₹ 21,00,00,000 (Rupees Twenty One crores only)

   (a) 100000 'A' Class shares of ₹ 1,000 each
   (b) 100000 'B' Class shares of ₹ 1,000 each
   (c) 200000 'C' Class shares of ₹ 50 each
9. Maximum Borrowing Power—150 times of paid up Share Capital plus Reserve Fund.

Office of the Joint Registrar of Co-operative Societies (General), Palakkad.

(Sd.)
Joint Registrar (General).

വയനാട് ജില്ലാ സഹകരണ സംഘം ജോയിന്റ് രജിസ്ട്രാറുടെ (ജനറൽ) നടപടിക്രമം

(ഹാജർ : എം. എം. ഖദീജ)

നമ്പർ JRGWYD/3198/2020-AEL. 2021 ഫെബ്രുവരി 23.

വിഷയം :—സഹകരണ വകുപ്പ്—സമാപ്തീകരണം—സുൽത്താൻ ബത്തേരി അഗ്രോ സർവ്വീസ് സഹകരണ സംഘം ക്ലിപ്തം നമ്പർ ഡബ്ളിയു. 196—സമാപ്തീകരണ ഉത്തരവ് പുറപ്പെടുവിക്കുന്നത്—സംബന്ധിച്ച്.

സൂചന :—(1) സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ)-ടെ 27-11-2020-ലെ 566/2020 നമ്പർ കത്ത്.

(2) സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ)ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടറുടെ 28-10-2020-ലെ സഹകരണ നിയമം വകുപ്പ് 66 പ്രകാരം അന്വേഷണം നടത്തി ബോധിപ്പിച്ച റിപ്പോർട്ട്.

(3) ഈ ഓഫീസിൽ നിന്നും 24-12-2020-ന് അയച്ച JRGWYD/3198/2020/AEL നമ്പർ നോട്ടീസ്.

വയനാട് ജില്ലയിൽ സുൽത്താൻ ബത്തേരി ആസ്ഥാനമായി 25-1-1995-ൽ രജിസ്റ്റർ ചെയ്ത 23-2-1995-ൽ പ്രവർത്തനമാരംഭിച്ച ക്ലിപ്തം നമ്പർ ഡബ്ളിയു. 196-സുൽത്താൻ ബത്തേരി അഗ്രോ സർവ്വീസ് സഹകരണ സംഘം ദീർഘനാളായി പ്രവർത്തന രഹിതമായതിനെ തുടർന്ന് കേരളാ സഹകരണ നിയമം വകുപ്പ് 66 പ്രകാരം ഒരു പരിശോധന നടത്താൻ സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) 13-7-2020-ലെ 566/2020 നമ്പർ ഉത്തരവ് നൽകുകയും അതുപ്രകാരം ആ ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടർ പരിശോധന നടത്തി റിപ്പോർട്ട് സമർപ്പിക്കുകയും ചെയ്തിട്ടുണ്ട്.

റിപ്പോർട്ടിൽ സംഘം വർഷങ്ങളായി പ്രവർത്തിക്കുന്നില്ലായെന്നും സംഘം പ്രസിഡന്റ്/സെക്രട്ടറി എന്നവർക്ക് അയച്ച രജിസ്ട്രേഡ് നോട്ടീസുകൾ വിലാസക്കാരനില്ലാത്തതിനാൽ മടങ്ങിയെന്നും സംഘത്തിന് ആഫീസോ സ്ഥിരം ജീവനക്കാരോ ഇല്ലായെന്നും സംഘത്തിൽ ആഡിറ്റ് നടത്തിയിട്ടില്ലായെന്നും സംഘത്തിന് ബാങ്കുകളിൽ ഒന്നും തന്നെ അക്കൗണ്ടുകൾ ഇല്ലായെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. സംഘത്തിൽ ഭരണസമിതിയിലേക്ക് തെരഞ്ഞെടുപ്പ് നടത്തിയത് സംബന്ധിച്ച് യാതൊരു വിവരങ്ങളും ലഭ്യമായില്ലായെന്നും സംഘത്തിന് സർക്കാരിലേക്ക് യാതൊരു കുടിശ്ശികയുമില്ലായെന്നും സംഘം പുനരുജ്ജീവിപ്പിക്കാൻ യാതൊരു സാധ്യതയും ഇല്ലായെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. അപ്രകാരം പ്രവർത്തന രഹിതമായ സംഘത്തിന്റെ രജിസ്ട്രേഷൻ റദ്ദ് ചെയ്യാവുന്നതാണെന്നും റിപ്പോർട്ട് ചെയ്തിട്ടുണ്ട്. പരിശോധന ഉദ്യോഗസ്ഥന്റെ റിപ്പോർട്ടിന്റെ അടിസ്ഥാനത്തിൽ സംഘം സമാപ്തീകരിക്കാവുന്നതാണെന്ന് സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) സൂചന (1) പ്രകാരം ശുപാർശ ചെയ്തിട്ടുണ്ട്.

സംഘത്തിന്റെ ഉദ്ദേശ്യ ലക്ഷ്യം നിറവേറ്റപ്പെട്ടില്ലായെന്നും പ്രവർത്തനം പുനരുജ്ജീവനത്തിന് യാതൊരു സാധ്യതയുമില്ലെന്ന് ബോദ്ധ്യപ്പെട്ടതിനെ തുടർന്ന് സംഘം കേരള സഹകരണ നിയമം വകുപ്പ് 71 പ്രകാരം സമാപ്തീകരണ നടപടികൾ കൈക്കൊള്ളാതിരിക്കാൻ വല്ല ആക്ഷേപവുമുണ്ടെങ്കിൽ രേഖാമൂലം ബോധിപ്പിക്കുന്നതിന് ധനസഹായ ബാങ്കിനും സുൽത്താൻ ബത്തേരി സർക്കിൾ സഹകരണ യൂണിയനും മേൽ സൂചന (3) പ്രകാരം നൽകിയ നോട്ടീസിന് യാതൊരു മറുപടിയും ലഭ്യമായിട്ടില്ല. മേൽ സാഹചര്യത്തിൽ താഴെ പറയുന്ന ഉത്തരവ് പുറപ്പെടുവിക്കുന്നു.

ഉത്തരവ്

ക്ലിപ്തം നമ്പർ ഡബ്ല്യൂ. 196-സുൽത്താൻ ബത്തേരി അഗ്രോ സർവ്വീസ് സഹകരണ സംഘം പ്രവർത്തന രഹിതമായതിനെ തുടർന്ന് സമാപ്തീകരണ നടപടികൾ സ്വീകരിക്കുന്നതിന് സുൽത്താൻ ബത്തേരി അസിസ്റ്റന്റ് രജിസ്ട്രാർ (ജനറൽ) ആഫീസിലെ എ & ഇ ഇൻസ്പെക്ടറെ സംഘം ലിക്വിഡേറ്ററായി നിയമിച്ച് ഇതിനാൽ ഉത്തരാവാകുന്നു. ലിക്വിഡേറ്റർ ചുമതല ഏൽക്കുന്ന ദിവസത്തെ കടധനപ്പട്ടിക തയ്യാറാക്കേണ്ടതും സംഘത്തിന്റെ സകല മുതലുകളും റിക്കാർഡുകളും ഏറ്റെടുക്കേണ്ടതും ഏറ്റെടുത്ത മുതലുകളുടെയും റിക്കാർഡുകളുടേയും പട്ടിക തയ്യാറാക്കേണ്ടതും ആയതിന്റെ ഒരു പകർപ്പ് കടധനപ്പട്ടിക സഹിതം ഈ ഓഫീസിൽ സമർപ്പിക്കേണ്ടതുമാണ്. ലിക്വിഡേറ്റർ ഈ ഉത്തരവ് തീയതി മുതൽ ഒരു വർഷത്തിനകം സമാപ്തീകരണ നടപടികൾ പൂർത്തീകരിച്ച് റിപ്പോർട്ട് സമർപ്പിക്കേണ്ടതാണ്.

സഹകരണ സംഘം ജോയിന്റ് രജിസ്ട്രാറുടെ കാര്യാലയം, വയനാട്.

(ഒപ്പ്)
ജോയിന്റ് രജിസ്ട്രാർ (ജനറൽ).

Gaz. No. 13/2021/DTP (Co-operative).

REGISTRATION CERTIFICATE

I do hereby certify in exercise of the powers conferred upon me under Section 7 of the Kerala Co-operative Societies Act, 1969 (Act 21 of 1969) that the following Societies, the particulars which are furnished in the Categorical Statements are registered by me today as a Co-operative Society under the said Act, on the basis of limited liability and that the bye laws of the undermentioned Societies are also hereby registered under the said Section.

Categorical Statements

(1)

No. REG/W/2020/00001. *12th February 2021.*

1. Name and Number of the Society—Nenmeni Rural Development Co-operative Society Ltd. W360.
2. Date of Registration—13-2-2021.
3. Address—Nenmeni P. O., Koliyadi, Sulthan Bathery.
4. Liability—Limited.
5. Area of Operation—Nenmeni Grama Panchayath.
6. Main Object—To Promote Co-operation among the members and welfare of the people in the area.
7. Type of Society—Other Primary Credit Societies-(iv) Rural Co-operative Societies-, as per Rule 15-1. (C). (iv).
8. Authorized Share Capital—₹ 1,70,00,000.
9. Maximum Borrowing Power—150 times of paid up Share Capital + reserve fund.

(2)

No. REG/W/2021/00002. *23rd February 2021.*

1. Name and Number of the Society—North Wayanad Environmental Sustainable Tourism Development Co-operative Society W 361.
2. Date of Registration—23-2-2021.
3. Address—North Wayanad Environmental Sustainable Tourism Development Co-operative Society, Mananthavady, Wayanad.
4. Liability—Limited.
5. Area of Operation—Mananthavady Taluk.
6. Main Object—Ensure social and economic development of society members through tourism related activities.
7. Type of Society—Tourism, Co-operatives-Primary, as per Rule 15-11. (1).
8. Authorized Share Capital—₹ 5,00,00,000

   (a) 25000 'A' Class share of ₹ 1,000 each
   (b) 25000 'B' Class share of ₹ 1,000 each
9. Maximum Borrowing Power—7,50,00,00,000 times of paid up Share Capital + reserve fund.

Office of the Joint Registrar of Co-operative Societies (General), Wayanad.

(Sd.)
Joint Registrar (General).